## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 253 of 2017 & IA Nos. 351 & 961 of 2017

Dated: 22<sup>nd</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

**Punjab Energy Development Agency** 

.... Appellant(s)

Vs.

**Punjab State Electricity Regulatory Commission & Ors.** 

... Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan Ms. Neha Garg for R-2

Mr. Anurag Sharma for R-3

## **ORDER**

Delay in filing reply (I.A. No. 961 of 2017) is condoned and reply is taken on record. Application is disposed of.

Learned counsel for respondent No.1 seeks four weeks more time to file reply. He may take steps to file the same on or before 21.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>06.02.2018.</u>

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai) Chairperson